



2026:AHC-LKO:3046-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

SPECIAL APPEAL No. - 899 of 2006

Asish Kumar And 18 others

.....Appellant(s)

Versus

State Bank of India
through Chairman and 3
others

.....Respondents(s)

Counsel for Petitioners(s)	: P.K. Sinha, Bajrangi Lal Mishra
Counsel for Respondent(s)	: N.K. Seth, Gopal Kumar Srivastava

Along with :

Special Appeal No. 903 of 2006:

1. Zia Lal and 21 Ors

Versus

State Bank of India Thru Chairman and 3 Ors.

Court No. -1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. These appeals are filed with a prayer to set aside the judgment and order dated 20.9.2006 passed by Hon'ble Single Judge in Writ Petition No. 3495 (SS) of 1998 (Onkar Nath and others Vs. State Bank of India) and Writ Petition No. 1544 (SS) of 1999 (Upendra Kumar and others Vs. State Bank of India and others) and allow the writ petition with costs throughout.

2. On 8.12.2025, this Court has passed the following order:-

1. Prima facie all the appellants appear to have crossed the age limit of at least 55 years. Question is what relief, assuming that we are satisfied on merits, can be granted to them at this stage.

2. Subject to aforesaid, learned counsel for the parties shall prepare a list of relevant date and events as also a chart in tabular form mentioning the name of the appellants, the serial number of the list in which their name figure, year of the list, their category whether reserved or general and the person, who was placed below them in the concerned list of the same category, who, as alleged, by the appellants, was given appointment while the appellants were not given appointment. Such other remarks as may be relevant may also be included in the said chart.

3. List this matter in Second Week of January, 2026 amongst first ten cases.

3. Responding to the queries made by this Court as mentioned in the above quoted order, Sri P.K. Sinha, learned Senior Advocate assisted by Sri B.L. Mishra, appearing for the appellant in both the appeals very fairly states that except for one Santosh Kumar, all other appellants have crossed the maximum permissible age limit for offering of appointment in the State Bank of India. He has placed us a chart containing details of the appellants. The chart is as under:

Name of the appellants	Age	Category/ Panel year	Posts	Seniority in the list as per Bank	No. of working days
Ashish Kumar	57 years	General/ 1989	Messenger	125	87
Surendra Kumar	60 years	General/ 1989	Messenger	220	66
Umesh Chandara	61 years	General/ 1989	Messenger	230	104
Jai Singh	64 years	General/ 1989	Messenger	143	88
Ram Murti	63 years	General/ 1991	Messenger	83	87
Madan Mohan Sahu	59 years	General/ 1991	Messenger	363	-
Balram Yadav	64 years	General/ 1991	Messenger DW	30	168

Vijai Singh	57 years	General/1991	do	172	89
Ramesh Kumar Dube	61 years	do	do	26	179
Mahesh Chand Gupta	57 years	General/1991	Non-Messenger DW	2	199
Santosh	52 years	General/1991	Messenger DW	408	52
Ashok Kumar Singh	59 years	do	do	273	84
Om Prakash	58 years	do	do	143	55
Kulbir Singh	61 years	do	do	357	200
Ram Saharey	60 years	General/1991 with Roll No. 693	do	Not shown in the list	80
Abhai Kumar	57 years	General/1991	Messenger DW	9	199
Ram Avtar	64 years	General/1991	Messenger SW	70	88
Virendra Kumar Saini	59 years	General/1991	Messenger DW	293	83
Harak Singh	62 years	General/1991	do	112	-

4. Learned counsel for the appellant has informed that number of days put in by the appellants is also a relevant factor to be considered by the Bank for appointment, as depending upon the number of days put in as casual worker is the basis for consideration for appointment. Santosh Kumar though he has not attained maximum age limit but has worked only for 52 days, therefore, even if he is considered, he will not be appointed, as there are others whose names are mentioned in the synopsis given by him, namely, Ram Avtar, Mohd Irfan and Avinash Chandra Gulati, who have worked for greater number of days.

5. In view of the aforesaid, we do not see any reason to interfere with the impugned judgment at this belated stage, **consequently, the appeals are dismissed.**

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

January 14, 2026

Anuj Singh